IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4018 of 2020

Aasis Kumar @ Ashish Kumar Gupta ... … **Petitioner**
Versus
The State of Jharkhand ... … **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Pankaj Srivastava, Advocate
For the State : Mr. Ravi Prakash, Spl. P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Pankaj Srivastava, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Daltonganj Town P.S. Case No. 201 of 2019, N.D.P.S. Case No. 11 of 2019.

The prayer for bail of the petitioner was earlier rejected at that stage in B.A. No. 91 of 2020.

The petitioner is in custody since 08.06.2019.

Regard being had to the period of custody and the observation made earlier, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Special Judge, NDPS Act, Palamau, in connection with Daltonganj Town P.S. Case No. 201 of 2019, N.D.P.S. Case No. 11 of 2019.

(Rongon Mukhopadhyay, J.)

Umesh/-